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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A.No. 551/97

Date of Order: 30.4.97

BETWEEN :

1. Mohd. Sharif Khan
2. Sudershanchari
3. G.Dhorna Chari
4. Md.Munwaruddin
5. M.Bala Krishna
6. G.Nagi Reddy
7. Ashappa
8. P.Anjaneyulu
9. Y.Narasimhloo

.. Applicants.

AND

1. The Commandant of Artillary Centre,
Golconda, Hyderabad.
2. The District Employment Officer,
Hyderabad Labour, R.T.C. X Roads,
Hyderabad.

.. Respondents.

— — —

Counsel for the Applicants	.. Mr. K.Venkateswarlu
Counsel for the Respondents	.. Mr. K.Ramulu Mr.P.Naveen Rao

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CORAM:

HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

HON'BLE SHRI B.S. JAI PARAMESHWAR : MEMBER (JUDL.)

— — —

O R D E R

X Oral order as per Hon'ble Shri R.Rangarajan, Member (Admn.) X

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Heard Mr.P.Venkateswarlu, learned counsel for the applicant and Ms. Nagavani for Mr.K.Ramulu, for R-1 and Mr.Phani Raj for Mr.P.Naveen Rao, for R-2.

2. There are 9 applicants in this OA. They are aspirant for the post of Cooks under R-1. It is stated that R-2 had

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.. 2 ..

not sponsored their names for the post, even though they have registered their names in the employment exchange. Relying on the Supreme Court judgement 1996 (6) Scale 676 (Excise Superintendent, Malkapatnam, Krishna District Vs. K.B.N. Visweswara Rao and Others), The applicants submit that they should also be considered for the above post even though their names are not sponsored by R-2.

3. Similar OAs have been ordered and there is precedence and hence the following direction is given:-

R-1 should admit the applicants for the selection if they produce the employment exchange cards and also submit their application atleast 7 days prior to the date of selection. If the applicants fail in the selection this OA stands dismissed. That fact should be brought to the notice of this Tribunal through their counsel for confirming the dismissal. In case the applicant succeeds in the selection the result should not be published until further orders.


(B.S. JAI PARAMESHWAR)
Member (Judl.)

30-4-97


(R. RANGARAJAN)
Member (Admn.)

Dated: 30th April, 1997

(Dictated in Open Court)

sd


Anil
D. R. (S)

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Copy to:

1. The Commandant of Artillary Centre, Golconda, Hyderabad.
2. The District Employment Officer, Hyderabad Labour, R.T.C.'X' Roads, Hyderabad.
3. One copy to Mr.K.Venkateswarulu, Advocate, CAT, Hyderabad.
4. One copy to Mr.K.Ramulu, Addl.CGSC, CAT, Hyderabad.
5. One copy for duplicate.
6. one copy to D-R(A), CAT, Hyd.

YLKR

cc to do

TYPED BY
COMPIRED BY

CHECKED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R.R. JIGARJAN : M(A)

AND

THE HON'BLE SHRI B.S. JAI PARAMESHWAR:
(M.J.)

DATED:

30/4/97

ORDER/JUDGEMENT

R.A/C.P/M.A. No.

in
O.A. No. 551/97

ADMITTED INTERIM DIRECTIONS ISSUED
ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDER AS TO COSTS

YLKR

II COURT

